

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – I

ITEM No. 205 – RST. A/6(AHM)2024
In
CP(IB) 357 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Centrient Pharmaceuticals India Pvt Ltd
V/s
Astra Lifcare (India) Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Varun Shankar, Advocate
For the Respondent :

ORDER

In terms of last order for serving the respondent by way of Dasti Mode, the service report has been filed vide inward diary No. 2570 on 27.03.2024 which is taken on record. As per service of affidavit Dasti notice was also not served as respondent is no more there on the given address as the concerned premises has been sealed by the Ahmedabad Municipal Corporation due to the non-payment of the tax by the Respondent. Accordingly, notice was affixed on the spot of the premises.

Learned Counsel for the applicant submitted the service upon the respondent through ordinary is not possible, as the respondent is no more existing on the given address. Hence, requests for service upon the respondent through substituted mode of paper publication in two newspapers one in English and one in Vernacular Language which is allowed.

Let publication notice be issued by the Registry, returnable by next date. The Applicant is directed to collect the publication notice from the Registry within three days and publish in two newspapers one in English and one in Vernacular Language within seven days and file proof of publication notice with affidavit before next date.

The Respondent may file reply, if any, within seven days form the date of publication of notice. Rejoinder, if any, be filed with seven days thereafter.

Re-list on 14.05.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)